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MINUTES OF THE MEETING No. 8/13 dated 23.5.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

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1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
 2. Shri Nand Lal, DIPP
 3. Shri S.K. Aggarwal, DC (MSME)
 4. Shri D.S. Bisht, Spices Board
 5. Shri Parveen Sharma, Dy.DGFT
 6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.7/13 for confirmation and confirmed and adopted the same without any change.

Case No M-30 NC No. 8/13 Dated 23.5.2012	M/ s Thomson Press (I) Ltd, New Delhi F.No. 01/83/50/1908/AM08/DES-IV RLA F.No.05/24/40/74/AM08 Lic.No. 0510203787 dated 17.5.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 22.5.2012 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
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1.	i) Booklet (2 leaf) Printed (Printing on Coated paper) ii) Inlay (1 leaf) Printed (Printing on Coated Paper) iii) Index Car + Inlay Printed (Printing on Coated Paper)	1 Kg
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Import Item

S.No.	Description of Item	Quantity
1.	Coated Paper of Relevant GSM	1.10 Kg/Kg content in export
2.	Digital Plate	As applied for subject to maximum 2% Fob value of export
3.	Printing Ink	1 gram

Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-31 NC No.8/13 Dated 23.5.2012	M/ s Plant Lipids (P) Ltd, F.No.01/83/50/855/AM11/DES-IV RLA F.No.01/24/40/064/AM11 Lic.No.1010041147 dated 9.12.2010
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/6580 dated 27.10.2011 and Letter No.MKT/FNP/01/09-10/2098 dated 22.6.2011 , the Committee decided to approve the cases at 18% yield as under: -

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	1.09 MT	Light Black Pepper (Light Berries)	06.04 MT

Black Pepper Oleoresin	8.64 MT	Light Black Pepper (Light Berries)	48.00 MT
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The above approval is in addition to norms fixed for this authorization vide NC Meeting No.6/83 dated 11/5/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-32 NC No.8/13 Dated 23.5.2012	M/ s Synthite Industries Ltd, Cochin F.No.01/83/50/50/AM11/DES-IV RLA F.No.01/24/40/140/AM10 Lic.No.1010038145 dated 9.4.2010
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/7289 dated 31.3.2010, the Committee decided to approve the cases at 10% yield as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	12.73 MT	Light Black Pepper (Light Berries)	127 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.35/83 dated 1/12/2010.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-33 NC No.8/13 Dated 23.5.2012	M/ s Synthite Industries Ltd, Cochin F.No.01/83/50/750/AM11/DES-IV RLA F.No.01/24/40/0080/AM11 Lic.No.1010041295 dated 30.12.2010
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-10/3188 dated 25.11.2011 and Letter No.MKT/FNP/01/09-10/3378 dated 21.12.2011, the Committee decided to

approve the cases as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	16.35 MT	Light Black Pepper (Light Berries)	141.32 MT
Oleoresin Black Pepper	3.60 MT	Light Black Pepper (Light Berries)	36 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.32/83 dated 9/11/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-34 NC No.8/13 Dated 23.5.2012	M/ s Synthite Industries Ltd, Cochin F.No.01/83/50/768/AM11/DES-IV RLA F.No.01/24/40/82/AM11 Lic.No.1010041354 dated 5.1.2011
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/01/09-

10/3377 dated 21.12.2011, the Committee decided to approve the cases at 10% yield as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	14 MT	Light Black Pepper (Light Berries)	140 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.35/83 dated 1/12/2010.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/83-ALC1/2012 MEETING DATE : 23.05.2012

1	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Approved
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/02/09-10 dt. 22.5.2012, the Committee decided to approve the case at 14.19% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	29.3 MT	Light Black Pepper (Light Berries)	249.97 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

2	Case No.:9/40/83-ALC1/2011	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00693/AM12/	RLA File :03/95/040/00880/AM11/	Lic.No/Date:0310615209 10.02.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 20.6.2012.			

3	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.			

4	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.			

5	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.			

6	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.			

7	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.			

8	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.			

9	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:20.06.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.2.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 24.5.2012 issued by this office. Accordingly the case may be re-listed on 20.6.2012.

10	Case No.: 5/48/83-ALC1/2011	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00866/AM12/	RLA File :34/24/040/00030/AM12/	Lic.No/Date:3410031672 26.09.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.6.2012.			

11	Case No.: 7/44/83-ALC1/2011	Party Name:ANUPAM COLOURS & CHEMICALS INDUSTRIES,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Approved
	HQ File :01/83/050/00752/AM12/	RLA File :03/94/040/00576/AM12/	Lic.No/Date:0310657340 30.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/38/2012-Ch.II dated 2.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Primrose Chrome	1 Kg	1. Lead 2. Sodium Dichromate	0.718 Kg 0.300 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.: 12/44/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00757/AM12/	RLA File :03/95/040/00508/AM12/	Lic.No/Date:0310659072 12.10.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 20.6.2012.			

13	Case No.:31/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Approved
	HQ File :01/83/050/00715/AM12/	RLA File :30/24/040/00033/AM12/	Lic.No/Date:3010079668 17.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/10/2011-Ch.II dated 2.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Metsulfuron Methyl 20% WP	1 Kg	1. 2 Methyl Formate Benzene sulfonamide 2. 4-Methoxy 6 methyl 1,3,5 triazine 2 amine	0.196 Kg 0.094 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:4/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00865/AM12/	RLA File :30/24/040/00032/AM12/	Lic.No/Date:3010079667 17.10.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 20.6.2012.			

15	Case No.:19/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00703/AM12/	RLA File :10/24/040/00049/AM12/	Lic.No/Date:1010045976 18.10.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.			

16	Case No.:20/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00704/AM12/	RLA File :10/24/040/00052/AM12/	Lic.No/Date:1010045979 18.10.2011	Defer Date:20.06.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.

17	Case No.: 32/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00716/AM12/	RLA File :10/24/040/00048/AM12/	Lic.No/Date:1010045973 18.10.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.6.2012.			

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Case No.:34/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Approved
HQ File :01/83/050/00718/AM12/	RLA File :30/24/040/00035/AM12/	Lic.No/Date:3010079764 19.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/10/2011-Ch.II dated 2.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Sulfosulfuron 75% WDG	1 Kg	1. 2(Ethylsulfonyl) imidazo (1,2e) Pyridine 3- Sulfonamide	0.645 Kg
		2. 4,6 Dimethoxy 2 Amino Pyrimidine	0.380 Kg
		3. 2-Amino Pyridine	1.024 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.: 5/44/83-ALC1/2011	Party Name:EURO CERAMICS LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00750/AM12/	RLA File :03/94/040/00663/AM12/	Lic.No/Date:0310662240 25.10.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 27.3.2012 issued by DIPP. Accordingly the case may be re-listed on 20.6.2012.			

20	Case No.: 16/40/83-ALC1/2011	Party Name:M/S UNIVERSAL ARK ENTERPRISES	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Rejected
	HQ File :01/83/050/00700/AM12/	RLA File :29/21/040/00007/AM12/	Lic.No/Date:2910015433 27.10.2011	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 28/2/2012 issued by DIPP followed by reminder dated 18.4.2012 (by E-Mail) issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.: 6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:20.06.2012
	Decision :The Committee considered the case as per agenda and discussed the application of the firm in the presence of the Technical Authority, C&PC(Chem.Div) and decided to defer the case for further discussions on the original application of the firm. Accordingly the case may be relisted on 20.06.2012.			

22	Case No.:35/40/83-ALC1/2011		Party Name:MODERN INSECTICIDES LIMITED		Meet No/Date:8/83-ALC1/2012 23.05.2012		Status:Case Approved	
	HQ File :01/83/050/00719/AM12/		RLA File :30/24/040/00036/AM12/		Lic.No/Date:3010080029 01.11.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/10/2011-Ch.II dated 2.5.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Metalaxyl 35%		1 Kg	Metalaxyl Technical 95%		0.3684 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

23	Case No.: 27/40/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00711/AM12/	RLA File :34/24/040/00149/AM12/	Lic.No/Date:3410032072 02.11.2011	Defer Date:20.06.2012
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to			

Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 20.6.2012.

24	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to refer the application to Ministry of Mine (Shri Anil Subramaniam, US). U.O. issued on 4.5.2012 Accordingly the case may be re-listed on 20.6.2012.			

25	Case No.:6/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00143/AM13/	RLA File :17/24/040/00069/AM12/	Lic.No/Date:1710004592 15.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

26	Case No.:7/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00144/AM13/	RLA File :17/24/040/00070/AM12/	Lic.No/Date:1710004593 15.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

27	Case No.:8/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM13/	RLA File :17/24/040/00066/AM12/	Lic.No/Date:1710004589 15.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

	Case No.:9/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
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28	HQ File :01/83/050/00146/AM13/	RLA File :17/24/040/00071/AM12/	Lic.No/Date:1710004594 15.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

29	Case No.:16/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00153/AM13/	RLA File :17/24/040/00068/AM12/	Lic.No/Date:1710004591 15.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

30	Case No.:24/40/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00708/AM12/	RLA File :04/24/040/00203/AM12/	Lic.No/Date:0410130643 21.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15.2.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 4.5.2012 issued by this office. Accordingly the case may be re-listed on 20.6.2012.			

31	Case No.:22/48/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00883/AM12/	RLA File :34/24/040/00174/AM12/	Lic.No/Date:3410032310 28.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 20.6.2012.			

32	Case No.:24/48/83-ALC1/2011	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00885/AM12/	RLA File :03/94/040/00754/AM12/	Lic.No/Date:0310667718 29.11.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.5.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on			

20.6.2012.

33	Case No.: 2/48/83-ALC1/2011	Party Name:KIM CHEMICALS LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00863/AM12/	RLA File :03/94/040/00764/AM12/	Lic.No/Date:0310668842 05.12.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012. Accordingly the case may be re-listed on 20.6.2012.			

34	Case No.: 16/48/83-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00877/AM12/	RLA File :34/24/040/00180/AM12/	Lic.No/Date:3410032447 08.12.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 3.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

35	Case No.: 21/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00882/AM12/	RLA File :30/24/040/00046/AM12/	Lic.No/Date:3010081423 08.12.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 20.6.2012.			

36	Case No.: 14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.4.2012 and 23.5.2012. . Accordingly the case may be relisted on 20.6.2012			

Case No.: 16/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS	Meet No/Date:8/83-ALC1/2012	Status: Case
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37		INTERNATIONAL PVT. LIMITED	23.05.2012	Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.4.2012 and 23.5.2012. . Accordingly the case may be relisted on 20.6.2012			

38	Case No.: 30/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00775/AM12/	RLA File :05/23/040/00359/AM12/	Lic.No/Date:0510311815 20.12.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 20.6.2012.			

39	Case No.: 2/8/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00139/AM13/	RLA File :17/24/040/00025/AM09/	Lic.No/Date:1710004677 20.12.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.6.2012			

40	Case No.: 1/40/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00685/AM12/	RLA File :03/94/040/00837/AM12/	Lic.No/Date:0310671961 21.12.2011	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.3.2012. Accordingly the case may be relisted on 20.6.2012			

	Case No.: 23/44/83-ALC1/2011	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Approved
	HQ File :01/83/050/00768/AM12/	RLA File :03/95/040/00810/AM12/	Lic.No/Date:0310674719 04.01.2012	Defer Date:

41

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 22.5.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Printed on 31 GSM Bible Paper Patient information Literature	1 Kg	Thincoat Plus 31 G/M2 Printing Paper TK 881	1.10 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42

Case No.: 22/44/83-ALC1/2011	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
HQ File :01/83/050/00767/AM12/	RLA File :07/21/040/00755/AM12/	Lic.No/Date:0710085451 13.01.2012	Defer Date:20.06.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.4.2012 issued by DIPP. Reminder dated 24.5.2012 issued by this office. Accordingly the case may be re-listed on 20.6.2012.

43

Case No.: 1/44/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
HQ File :01/83/050/00746/AM12/	RLA File :31/83/040/00207/AM12/	Lic.No/Date:3110052534 19.01.2012	Defer Date:20.06.2012

Decision : The Committee considered the case as per agenda. The Committee directed TA, DIPP to seek clarification on inputs used.. Accordingly the case may be re-listed on 20.6.2012.

44

Case No.: 23/48/83-ALC1/2011	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
HQ File :01/83/050/00884/AM12/	RLA File :03/95/040/00934/AM12/	Lic.No/Date:0310681918 14.02.2012	Defer Date:20.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.3.2012. Accordingly the case may be re-listed on 20.6.2012.

Case No.: 12/8/83-ALC1/2012	Partv Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:8/83-ALC1/2012	Status:Case
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45			23.05.2012	Deferred
	HQ File :01/83/050/00149/AM13/	RLA File :17/24/040/00101/AM12/	Lic.No/Date:1710004831 15.02.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

46	Case No.:13/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00150/AM13/	RLA File :17/24/040/00033/AM11/	Lic.No/Date:1710004830 15.02.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

47	Case No.:15/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00152/AM13/	RLA File :17/24/040/00038/AM09/	Lic.No/Date:1710004829 15.02.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

48	Case No.:10/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00147/AM13/	RLA File :17/24/040/00103/AM12/	Lic.No/Date:1710004838 17.02.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

49	Case No.:11/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00148/AM13/	RLA File :17/24/040/00104/AM12/	Lic.No/Date:1710004837 17.02.2012	Defer Date:20.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

50	Case No.: 31/48/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Approved
	HQ File :01/83/050/00892/AM12/	RLA File :03/95/040/00964/AM12/	Lic.No/Date:0310682812 22.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No.15022/26/2007-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Bifenthrin Technical 95% Min.	1 Kg	1. Cyhalothric Acid (98% Min.) 2. 2-Methyl-3-Biphenyl Methanol	0.628 Kg 0.508 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.: 1/8/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00138/AM13/	RLA File :09/24/040/00618/AM12/	Lic.No/Date:0910051746 14.03.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.6.2012			

52	Case No.: 18/8/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00155/AM13/	RLA File :07/24/040/00531/AM12/	Lic.No/Date:0710087276 27.03.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

53	Case No.: 14/8/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00151/AM13/	RLA File :04/24/040/00312/AM12/	Lic.No/Date:0410135217 29.03.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP			

on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.

54	Case No.: 26/8/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00163/AM13/	RLA File :34/24/040/00293/AM12/	Lic.No/Date:3410033759 30.03.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

55	Case No.: 27/8/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00164/AM13/	RLA File :34/24/040/00002/AM13/	Lic.No/Date:3410033781 03.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

56	Case No.: 24/8/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Approved
	HQ File :01/83/050/00161/AM13/	RLA File :30/24/040/00004/AM13/	Lic.No/Date:3010085120 10.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011 the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Metribuzin 70% W.P	1 Kg	Metribuzin Technical 95%	0.7368 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 36/8/83-ALC1/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Approved
	HQ File :01/83/050/00173/AM13/	RLA File :03/95/040/01106/AM12/	Lic.No/Date:0310690192 10.04.2012	Defer Date:

57

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/107/2010-Ch.II dated 19.4.2012 the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
THEIC TRIS (2-Hydroxy Ethyl) Isocyanurate	1 Kg	1. Cyanuric Acid 2. Ethylene Oxide	0.537 Kg 0.550 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58

Case No.: 17/8/83-ALC1/2012	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
HQ File :01/83/050/00154/AM13/	RLA File :04/24/040/00341/AM12/	Lic.No/Date:0410135520 12.04.2012	Defer Date:20.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.

59

Case No.: 35/8/83-ALC1/2012	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
HQ File :01/83/050/00172/AM13/	RLA File :03/95/040/00966/AM12/	Lic.No/Date:0310690671 13.04.2012	Defer Date:20.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.

60

Case No.: 28/8/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case deferred
HQ File :01/83/050/00165/AM13/	RLA File :08/24/040/00006/AM13/	Lic.No/Date:0810110766 16.04.2012	Defer Date:

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.

Case No.: 37/8/83-ALC1/2012	Partv Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83-ALC1/2012	Status: Case
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61			23.05.2012	Deferred
	HQ File :01/83/050/00174/AM13/	RLA File :03/94/040/01181/AM12/	Lic.No/Date:0310691027 17.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

62

Case No.:22/8/83-ALC1/2012	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Approved
HQ File :01/83/050/00159/AM13/	RLA File :05/24/040/00006/AM13/	Lic.No/Date:0510322533 19.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/15/2012-Ch.II dated 30.4.2012 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins	1 Kg	Paraffin (C10-C20)	0.560 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:23/8/83-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00160/AM13/	RLA File :05/24/040/00021/AM13/	Lic.No/Date:0510322561 19.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

64	Case No.:29/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00166/AM13/	RLA File :08/24/040/00017/AM13/	Lic.No/Date:0810110909 20.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

65	Case No.: 30/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status :Case Deferred
	HQ File :01/83/050/00167/AM13/	RLA File :08/24/040/00015/AM13/	Lic.No/Date:0810110908 20.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

66	Case No.: 34/8/83-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status :Case Deferred
	HQ File :01/83/050/00171/AM13/	RLA File :03/94/040/00001/AM13/	Lic.No/Date:0310691735 23.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

67	Case No.: 25/8/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status :Case Deferred
	HQ File :01/83/050/00162/AM13/	RLA File :08/24/040/00026/AM13/	Lic.No/Date:0810111018 24.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

68

Case No.:31/8/83-ALC1/2012	Party Name:ANUPAM COLOURS & CHEMICALS INDUSTRIES,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Approved
HQ File :01/83/050/00168/AM13/	RLA File :03/94/040/00049/AM13/	Lic.No/Date:0310692598 30.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/38/2012-Ch.II dated 2.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Primrose Chrome	1 Kg	1. Lead	0.718 Kg
		2. Sodium Dichromate	0.300 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.:32/8/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00169/AM13/	RLA File :03/94/040/01172/AM12/	Lic.No/Date:0310692601 30.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

70	Case No.:33/8/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00170/AM13/	RLA File :03/94/040/01155/AM12/	Lic.No/Date:0310692605 30.04.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

71	Case No.:19/8/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00156/AM13/	RLA File :10/24/040/00004/AM13/	Lic.No/Date:1010049435 01.05.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of DBT on 21.5.2012. Accordingly the case may be re-listed on 20.6.2012.			

72	Case No.:3/8/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00140/AM13/	RLA File :03/94/040/00056/AM13/	Lic.No/Date:0310694347 11.05.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.6.2012			

73	Case No.:4/8/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status:Case Deferred
	HQ File :01/83/050/00141/AM13/	RLA File :03/94/040/00005/AM13/	Lic.No/Date:0310694356 11.05.2012	Defer Date:20.06.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.6.2012

74	Case No.: 5/8/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00142/AM13/	RLA File :03/94/040/00078/AM13/	Lic.No/Date:0310694403 11.05.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.6.2012			

75	Case No.: 20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:20.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.6.2012			

76	Case No.: 21/8/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:8/83-ALC1/2012 23.05.2012	Status: Case Deferred
	HQ File :01/83/050/00158/AM13/	RLA File :31/83/040/00235/AM12/	Lic.No/Date:3110054202 11.05.2012	Defer Date:20.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.6.2012			

Date:24.05.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer